

(3)

30/11/88

Present Mr Babu Marlapalle ~~Adv~~
Advocate for the applicant

Mr R K Shetty Advocate for the
Respondents

Mr Shetty requests for time saying
that he has ~~requested~~ received
the papers to day only. We
therefore direct the Respondents
to file the reply on 9/1/89

On the same date Respondents
may inform the Tribunal as to
what prevented them from
implementing the directions (as
mentioned in Annexure I) with
effect from 1-12-1981

P. S. Chaudhri
(P. S. Chaudhri) (M. B. Muzumdar)
Member (A) Member (J)

Dated: 9/1/1989:

Heard Mr. Babu Marlapalle learned
advocate for the applicants and Mrs. Shetty
(for Mr. R. K. Shetty) for the Respondents.
Respondents have filed their reply today.
Mr. Marlapalle states that what the
applicant wants in this case is the
implementation of the Judgment of the
Bombay High Court in Special Civil
Application No. 179/78 decided on 1/12/81.
Mrs. Shetty states that the point will be
clarified on the next date after taking
into ^{instructions} consideration from the authority.
Keep the case on 22/2/89 for enabling the
Respondents to clarify the position and
for directions.

M. Y. PRIOLKAR
(M. Y. PRIOLKAR)
MCA

M. B. MUMT
(M. B. MUMT)
MCA